

GOVERNMENT OF INDIA  
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
(DEPARTMENT OF PERSONNEL AND TRAINING)  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 1039**  
(TO BE ANSWERED ON 09.03.2017)

STEPS FOR EFFECTING INTEGRITY AMONGST EMPLOYEES

1039. SHRI SANJIV KUMAR:

Will the PRIME MINISTER be pleased to state:

- (a) what steps have been taken by Government during the last two years to effect integrity and probity amongst Government employees;
- (b) whether any cases of corruption/ financial misdemeanors have come to the notice against Group A officers in the Central Government during that period; and
- (c) if so, the action taken in this regard?

**ANSWER**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a): The Central Government has taken various measures to ensure integrity and probity amongst Government employees which inter alia include reviewing the performance of officers as per the provisions of Fundamental Rules 56 (j) as well as other Service Rules as applicable to the various services, identification & declaration of posts as sensitive/non-sensitive, implementation of rotational transfer policy and expediting disciplinary proceedings.

It is the endeavour of the Government to improve overall performance of its officers through adoption of various measures such as promoting transparency and accountability in their functioning, regular monitoring of their performance, capacity building through training at various levels, welfare activities like adventure sports, yoga etc.

(b) & (c): CBI has registered 267 cases against Group A Officers of the Central Government relating to corruption / financial misdemeanours during the last two years.

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